

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/63(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES: **KDK HOSPITALITY PACKAGING  
PRIVATE LIMITED**

Section 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

The Counsel for the Intervenor / Financial Creditor is directed to place on record a formal Intervention Application so as to take into consideration their objections.

List this matter on Board on **10.04.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Rehan Shaikh